

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:441

ANSWERED ON:02.03.2005

EVALUATION OF WORKING OF LEGISLATION ON TOBACCO PRODUCTS

Joshi Shri Pralhad Venkatesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken up the evaluation of the working of Legislation it has brought in last year for prevention of promotion of Tobacco products in the country ;
- (b) if so, the reaction of the Government thereto;
- (c) the details of the number of cases the law enforcing agencies initiated against the violators directly or indirectly , State-wise ;
- (d) the details of the action initiated against the magazine published from Mumbai which had published an advertisement promoting a product of Tobacco of an International Brand; and
- (e) the details of the action taken by the government in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(DR. ANBUMANI RAMADOSS)

- (a)&(b): The central legislation to control and regulate use of tobacco products was enacted in the year 2003, and certain provisions were brought into effect in the year 2004 only. The State Governments which are the main implementing agencies have been advised to put in place appropriate mechanisms for proper enforcement. At present there is no proposal to evaluate the working of the said legislation.
- (c): The data relating to details of action initiated against the violators taken by enforcing agencies State-wise is not centrally maintained.
- (d) & (e): It came to the notice of the Government that a magazine published from Mumbai carried an advertisement promoting a tobacco product of an international brand, thus violating the law. The Government of Maharashtra were requested to initiate action against this magazine as per law.